IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

O.A. No.

496/86

198

DATE OF DECISION 23.6.1989

Shri A.N. Philipose	Petitioner
Shri A.L.Kasturey.	Advocate for the Petitionerts)
Versus	
Union of India & Others.	Respondent
Shri M I Sethna	Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member(J)

The Hon'ble Mr. M.Y.Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement?

To be referred to the Reporter or not?

3. Whether their Lordships wish to see the fair copy of the Judgement?

4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/36-3-12-86-15,000



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 496/86

Shri A.N.Philipose, 15, Hazare Building, At & Post: Dapodi, 2Pune-411 012.

.. Applicant.

V/s.

- Union of India, through Secretary Ministry of Defence, Govt. of India, New Delhi.
- 2. The Commandant, College of Military Engineering, Pune-411 031.
- 3. The Colonel (Admn.),
 College of Military Engineering,
 Pune-411 031. .. Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearance:

- Shri A.L.Kasturey, Advocate for the applicant.
- 2. Shri M.I.Sethna, Counsel for the respondents

ORAL JUDGMENT:-

Dated: 23.6.1989

IPER: Shri M.B. Mujumdar, Member(J) I

of,

After the arguments of both the sides are completed, the applicant has filed an application requesting to allow him to withdraw the application. This application is signed by the applicant as well as his advocate. It be numbered as Misc.Petition. We allow the request of the applicant and dispose of 0.A.No.496/86 as withdrawn, with no order as to costs. M. f. 15 6/6

(M V Priotean)

(M.Y.PrioIkar)
Member(A)

812 1 12 cg

(M.B.Mujumdar)
Member(J)